

NATIONAL COMPANY LAW TRIBUNAL  
DIVISIONAL BENCH  
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 22/08/2017 AT 10.30 AM

PRESENT: SHRI CH. MOHD SHARIEF TARIQ, MEMBER – JUDICIAL  
SHRI S.VIJAYARAGHAVAN, MEMBER – TECHNICAL

APPLICATION NUMBER :  
PETITION NUMBER : CP/133&134/CAA/2017  
NAME OF THE TRANSFEROR : USUI INTERNATIONAL AUTOMOTIVE PARTS  
INDIA PVT LTD  
NAME OF THE TRANSFERRE : USUI SUSIRA INTERNATIONAL PVT LTD  
UNDER SECTION : 230

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1.	S. p. m. Wadi / kushman	counsel for Petitioner	S. p. m. Wadi / kushman
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**ORDER**

Counsel for Petitioner present and filed an affidavit of the unsecured creditor of the transferor company wherein it has been deposed by the unsecured creditor that they consent to the scheme under consideration and also agreed to dispense with their meeting, the requirement under law is fulfilled. Therefore, we order to dispense with the meeting of the unsecured creditors under clause (9) of section 230 of the Companies Act 2013. The petition is filed for final hearing. Therefore, we order for issuance of the notice in the same newspapers in which the notice for meeting was issued one in English and the other in vernacular, Tamil Nadu Edition having not less than ten days before the next date of hearing. The Petitioner Companies are directed to pay the fees of the Chartered Accountant to the Office of the Official Liquidator to the tune of Rs.40,000/- within one week. Put up on **08.09.2017 at 10.30 A.M.**

—Sd—  
(S. VIJAYARAGHAVAN)  
MEMBER (TECHNICAL)

—Sd—  
(CH. MOHD SHARIEF TARIQ)  
MEMBER (JUDICIAL)